

ITEM NO.24

COURT NO.2

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) Nos. 13762-13764/2019

(Arising out of impugned final judgment and order dated 28-05-2019 in DBCW No. 8791/2016 28-05-2019 in DBCW No. 9153/2016 28-05-2019 in DBCW No. 9223/2016 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

THE NATIONAL LAW UNIVERSITY JODHPUR

Petitioner(s)

VERSUS

PRASHANT MEHTA & ORS.

Respondent(s)

(IA No. 100306/2022 - ADDITION/DELETION/MODIFICATION PARTIES
IA No. 89256/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 12-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Anand Varma, AOR
Mr. Devansh Malhotra, Adv.

For Respondent(s) Mr. Rishabh Sancheti, Adv.
Ms. Padma Priya, Adv.
Mr. Anchit Bhandari, Adv.
Mr. Suyash Jain, Adv.
Mr. Zeeshan Ali, Adv.
Mr. Chirag Kalani, Adv.
Mr. K. Paari Vendhan, AOR

Mr. Manoj Ranjan Sinha, Adv.
Ms. Nisha, Adv.
Mr. Deepaksain, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. Sandeep Kumar Jha, AOR
Mr. Ashok Basoya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated, one

week's time is granted to the learned counsel for the petitioner to file rejoinder affidavit..

List the matter on a Tuesday in the month of August, 2023.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)